RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. 84 /P.I./2016

Date: 19.10.2016

Sub.: Regarding proper approach in dealing with family matters.

It is observed that some times, the Presiding Officers dealing with family matters do not have a realistic approach to life and the law. Their pedantic literal approach proves counterproductive for parties and results in unwarranted litigation burdening the Courts unnecessarily.

Therefore, all the Presiding Officers are enjoined upon to have a sensitive & realistic approach in dealing with family matters. They will ensure application of proper judicial acumen and discretion to advance justice by following the principles set out in statutes and judicial pronouncements.

BY ORDER,

REGISTRAR GENERAL

No:Gen./XVII/26/2016/ \334

Date: 19.10.2016

Copy forwarded to the following for information and compliance:-

 All District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers dealing with family matters.

2. All the Judges, Family Courts.

REGISTRAR GENERAL